



KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
SEVENTH SESSION

THE KARNATAKA LAND REVENUE (AMENDMENT) BILL, 2020

(LA Bill No. 43 of 2020)

A Bill further to amend the Karnataka Land Revenue Act, 1964.

Whereas it is expedient further to amend the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964), for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy first year of the Republic of India, as follows:-

1. Short title and commencement.-(1) This Act may be called the Karnataka Land Revenue (Amendment) Act, 2020.

(2) It shall come into force at once.

2. Amendment of section 68.- In the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) (hereinafter referred to as the principal Act), in section 68, in sub section (2) and in the proviso for the words "ninety days" the words "one month" shall be substituted.

3. Amendment of section 94-B.- In section 94-B of the principal Act, in sub-section (1), in clause (iii), for the words "within twenty years", the words "within twenty two years" shall be and shall always be deemed to have been substituted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary Amend the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) to provide for,-

(a) Amendment of Section 68 of the said Act to reduce the Stipulated time from ninety days to one month for calling objection from the public before extinguishment of public right, after making declaration to this effect, on public road, street, passage or land classified as 'B' kharab land.

(b) disposal of pending applications for regularization of unauthorized cultivation land which are about 10,572 applications in form 50 and 1,40,781 applications in form 53 still pending for disposals. The time limit ended on 27.04.2020. Therefore, it is necessary to extend the time limit by another two years.

Hence the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

R. ASHOKA

Minister for Revenue

M.K. Vishalakshi

Secretary (I/c)

Karnataka Legislative Assembly

ANNEXURE

EXTRACT FROM THE KARNATAKA LAND REVENUE ACT, 1964

(Karnataka Act 12 of 1964)

XXX

XXX

XXX

68. Extinction of rights of public and individuals in or over any public road, street, lane or path not required for use of public.—(2) Any member of the public or any person having any interest or right, in addition to the right of public high-way, in or over such road, street, lane or path or part thereof, or having any other interest or right which is likely to be adversely affected by the proposal may, within ninety days after the issue of the notification, under sub-section (1), state to the Deputy Commissioner in writing his objections to the proposal, the nature of his interest or right and the manner in which it is likely to be adversely affected and the amount and particulars of his claim to compensation for such interest or right:

Provided that the Deputy Commissioner may allow any person to make such statement after the period of ninety days after the issue of the notification under sub-section (1), if he is satisfied that such person had sufficient cause for not making it within the said period.

XXX

XXX

XXX

94B. Grant of land in certain cases.—(1) Notwithstanding anything contained in this Act, if the Deputy Commissioner or other officer authorised by the State Government in this behalf is satisfied after holding such enquiry as he deems fit, that a person,-

- (i) has, prior to the fourteenth day of April 1990 un-authorisedly occupied any land including land referred to in sub-section (2) of section 79 from which he is liable to be evicted under section 94; and
- (ii) being eligible to grant of such land under section 94A has failed to apply for such grant under sub-section (4) of the said section within the period specified therein; and

Provided that nothing in this clause shall apply to a person who has become eligible for grant of land by virtue of the Karnataka Land Revenue (Amendment) Act, 1997;

- (iii) has continued to be in actual possession of such land on the date of commencement of the Karnataka Land Revenue (Amendment) Act, 1997: -

he may within twenty years from the date of commencement of the Karnataka Land Revenue (Amendment) Act, 2000 and subject to such rules, as may be prescribed make recommendations to the Committee or the Additional Committee, as the case may be constituted under section 94A and such Committee may on receipt of the recommendation grant the land to such person:

XXX

XXX

XXX